

**उपसभापति :** आपने मूव ही नहीं किया है। आपको कानून सिखाना पड़ेगा। जब तक आप अमेंडमेंट मूव नहीं करेंगे तब तक विदझा भी नहीं कर सकते हैं।

I have not permitted you to move it.

We shall now take up clause-by-clause consideration, of the Bill.

*Clauses 2 to 7 were added to the Bill.*

*Clause 1, the Enacting Formula and the Title were added to the Bill.*

SHRI MADAN LAL KHURANA:  
Madam, I beg to move:

"That the Bill be passed."

*The question was put and the motion was adopted.*

**THE SALARIES AND ALLOWANCES  
OF OFFICERS OF PARLIAMENT  
(AMENDMENT) BILL, 1998**

THE MINISTER OF  
PARLIAMENTARY-AFFAIRS (SHRI  
MADAN LAL KHURANA): Madam, I beg  
to move:

"That the Bill further to amend the  
Salaries and Allowances of Officers of  
Parliament Act, 1953, as passed by Lok  
Sabha, be taken into consideration."

*The question was put and the motion was  
adopted.*

THE DEPUTY CHAIRMAN: Now we  
shall take up clause-by-clause consideration of  
the Bill.

*Clauses 2 and 3 were added to the Bill.*

*Clause 1, the Enacting Formula and the  
Title were added to the Bill.*

SHRI MADAN LAL KHURANA:  
Madam, I beg to move:

"That the Bill be returned."

*The question was put and the motion was  
adopted.*

**THE GOVERNORS (EMOLUMENTS  
ALLOWANCES AND PRIVILEGES)  
AMENDMENT BILL, 1998.**

THE MINISTER OF HOME AFFAIRS  
(SHRI L.K. ADVANI): Madam, I beg to  
move:

"That the Bill further to amend the  
Governors (Emoluments, Allowances and  
Privileges) Act, 1982, as passed by Lok  
Sabha, be taken into consideration."

*The question was put and the motion was  
adopted.*

THE DEPUTY CHAIRMAN: We shall  
now take up clause-by-clause consideration of  
the Bill.

*Clause 2 was added to the Bill.*

*Clause 1, the Enacting Formula and the  
Title were added to the Bill.*

SHRI L.K. ADVANI: Madam, I move:

"That the Bill be passed."

*The question was put and the motion was  
adopted.*

**THE PRESIDENT'S EMOLUMENTS  
AND PENSION (AMENDMENT)  
BILL, 1998**

THE MINISTER OF HOME AFFAIRS  
(SHRI L.K. ADVANI): Madam, I move:

"That the Bill further to amend the  
President's Emoluments and Pension Act,  
1951, as passed by Lok Sabha be taken  
into consideration."

*The question was put and the motion was  
adopted.*

THE DEPUTY CHAIRMAN: We shall  
now take up clause-by-clause consideration of  
the Bill.

*Clauses 2 and 3 were added to the Bill.*

*Clause 1, the Enacting Formula and the  
Title were added to the Bill.*

SHRI L.K. ADVANI: Madam, I move:

"That the Bill be returned."

*The question was put and the motion was  
adopted.*

**ANNOUNCEMENT RE. CANCEL-  
LATION OF SITTINGS ON 13TH  
AND 14TH AUGUST, 1998**

THE DEPUTY CHAIRMAN: Before I ask  
the Minister of Civil Aviation to make his  
statement, I have to make an announcement.